

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 24 OF 2023 (SZ)

Between:

Kosgi Venkataiah,
Mudireddypally (V), Rajapur (M),
Mahabubnagar District & Others.

... Petitioner

AND

Union of India,
rep. by its Secretary,
New Delhi & others

... Respondents

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD
(RESPONDENT No. 4)**

RUNNING INDEX

Sl. No.	Particulars	Page Nos.
1.	Report of Telangana Pollution Control Board (TGPCB) dated 09.06.2025 (Respondent No.4).	1 - 4
2.	Annexure-I - Terms of Reference (TOR) dated 22.03.2021 issued by State Level Environment Impact Assessment Authority (SEIAA), Telangana to M/s. TSIIC, IP, Polepally, Jadcherla, Mahabubnagar District.	5 - 9
3.	Annexure-II - Minutes of the Environmental Public Hearing held on 11.07.2023.	10 - 24
4.	Annexure-III - Hon'ble NGT, Chennai Order dated 17.04.2025 in OA No. 24 of 2023.	25 - 27

**Place: Hyderabad
Date: 11-06-2025**


COUNSEL FOR RESPONDENT No. 4

**REPORT DATED 09-06-2025 OF THE TELANGANA POLLUTION CONTROL BOARD
(R-4) IN THE ORIGINAL APPLICATION NO. 24 OF 2023 FILED BY SRI KOSGI
VENKATAIAH & OTHERS Vs UNION OF INDIA & OTHERS.**

It is submit that the Hon'ble NGT, Chennai has registered an OA No 24 of 2023, filed by Sri.Kosgi Venkatesh & others before the Hon'ble NGT against the industries located in IP Polepally SEZ, Jadcherla, Mahabubnagar District.

The Respondent Board filed its reports dated 11.10.2023, 08.05.2024 and latest on 31.08.2024. The Hon'ble National Green Tribunal (NGT) vide order dated 17.04.2025 observed that the Terms of Reference (ToR) issued by the State Level Environment Impact Assessment Authority (SEIAA), Telangana State, Ministry of Environment, Forest and Climate Change (MoEF&CC) for the Development of Industrial Park by M/s TGIIC at Polepally (V) of Jadcherla (M) and Rajapur (V) of Balanagar (M), Mahaboobnagar District have expired. Furthermore, no renewal application has been submitted by the Telangana Industrial Infrastructure Corporation (TGIIC) or any individual private respondents. The Hon'ble NGT also noted that the operation of each unit is deemed illegal in the absence of valid approval.

Pursuant to the orders of the Hon'ble National Green Tribunal (NGT), it is directed that the State Environment Impact Assessment Authority (SEIAA), Telangana, Telangana Industrial Infrastructure Corporation (TGIIC), and Telangana State Pollution Control Board shall submit a detailed report on the matter prior to the next hearing date. Additionally, the Ministry of Environment, Forest and Climate Change (MoEF&CC) is required to file a report detailing the actions taken regarding non-compliance with statutory requirements.

In this regard, the following is submitted:

1. The private respondent industries are located in industrial park developed by M/s. TGIIC at Polepally (V) of Jadcherla (M) and Rajapur (V) of Balanagar (M), Mahaboobnagar District @ 16°49'44.53"N&78° 8'9.10"E.
2. The category and line of activities of the private respondent industries are hereby submitted as follows:

S.No.	Name of the private respondent industry	Line of activity	Category
i.	M/s. Hetero Labs Ltd. Unit I, Sy.No.440, 441, Polepally (V),	Pharmaceuticals (Formulation)	Orange

	Jadcherla (M), Mahaboobnagar District. (Respondent – 7)		
ii.	M/s. Hetero Labs Ltd. Unit II, located at GIP-SEZ, Sy.No.410 & 411, Polepally (V), Jodcherla (M), Mahaboobnagar District. (Respondent – 7)	Pharmaceuticals (Formulation)	Orange
iii.	M/s. Hetero Biopharma Limited, Sy. No. 458, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahaboobnagar District. (Respondent – 7)	Pharmaceuticals (Formulation)	Orange
iv.	M/s. Amneal Oncology Pvt. Ltd., Plot No.A-3, S-4 & A-5A, Sy. No.411, 425 etc., Polepally (V), Jadcherla (M), Mahaboobnagar District. (Respondent – 8)	Pharmaceuticals (Formulation)	Orange
v.	M/s. APL Healthcare Ltd, Unit – I, SEZ-IP, Polepally (V), Jadcherla (M), Mahaboobnagar District. (Respondent – 9)	Pharmaceuticals (Formulation)	Orange
vi.	M/s. Aurobindo Pharma Ltd, Unit- VII, Sy.n.411,425,434,435,438, Polepally (V),, Jedcherla (M) Mahaboobnagar District. (Respondent – 9)	Pharmaceuticals (Formulation)	Orange
vii.	M/s. APL Health Care Ltd., Unit – III, Sy.No.410/P, 411/P & 458/P, Plot No. S-1/B, APIIC, SEZ Polepally (V), Jedcherla (M), Mahaboobnagar District. (Respondent – 10)	Pharmaceuticals (Formulation)	Orange
viii.	M/s. Evertogen Life Sciences Pvt.	Pharmaceuticals	Orange

	Ltd., Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahaboobnagar District. (Respondent – 11)	(Formulation)	
ix.	M/s. Mylan Laboratory, Green Indl. Park, Sy.no.408 (P), 410(P), & 458 (P), Polepally Vill. Jadcherla Mdl. Mahaboobnagar District. (Respondent – 12)	Pharmaceuticals (Formulation)	Orange
x.	M/s. Shilpa Medicare Limited (SEZ Formulation unit) (Formerly Raichem Life Sciences Private Limited), Plot No.S-20, S-21, S-22, S-23, & S-24-A at GIP, Jadcherla, Polepally (V), Balanagar (M), Mahaboobnagar District. (Respondent – 13)	Pharmaceuticals (Formulation)	Orange
xi.	M/s. Shri Kartikeya Pharma (SEZ Unit), Sy. No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District. (Respondent – 14)	Herbal Products without using solvent	Green
xii.	M/s. Ellenbarrie Industrial Gases Limited, Sy.No.574, Plot No.P9B, Polepally Villager, Jedcherla (M), Mahaboobnagar District. (Respondent – 15)	Refilling of Non-Hazardous Industrial gases	Green

3. Based on the information submitted in the table above, it is observed that the majority of the private respondent industries are engaged in Pharmaceuticals (Formulation) activities, which fall under the Orange Category and two private respondent industries falls under the Green Category which does not attract EIA Notification 2006.

4. The Official Respondent No. 05 has obtained Terms of Reference (TORs) through an order dated 22.03.2021 from the State Level Environment Impact Assessment Authority (SEIAA), Telangana State, Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India for the development of an Industrial Park at Polepally (Village) of Jadcherla (Mandal) and Rajapur (Village) of Balanagar (Mandal), Mahaboobnagar District other than category A & B. **(Annexure – I)**
5. Pursuant to the Terms of Reference (TOR) issued by the State Level Environment Impact Assessment Authority (SEIAA) vide Order dated 22.03.2021, for the Development of Industrial Park by M/s. TGIIC at Sy. Nos. 408-412, 418-435, 437-445, and 452-459 of Polepally (Village), Jadcherla (Mandal), and Sy. Nos. 588-630 of Rajapur (Village), Balanagar (Mandal), Mahaboobnagar District, the Official Respondent No. 05 (M/s. TGIIC) conducted a Public Hearing on 11.07.2023, as required by the TOR. Minutes of the Public Hearing is herewith attached as **(Annexure – II)**.
6. The Official Respondent No. 05 (TGIIC) submitted the final Environmental Impact Assessment (EIA) report to the State Environment Appraisal Committee (SEAC) on 01.05.2025. However, the SEAC returned the proposal with directions to reapply for fresh Terms of Reference (ToR).
7. Pursuant to the directions of the State Environment Appraisal Committee (SEAC), the Official Respondent No. 05 (TGIIC) has submitted a fresh application for Terms of Reference (ToR) to the State Level Environment Impact Assessment Authority (SEIAA) vide Proposal No. SIA/TG/INFRA1/537791/2025.
8. However, the State Level Environment Impact Assessment Authority (SEIAA) has raised an Essential Details Sought (EDS) query, citing the Hon'ble Supreme Court's Order dated 16.05.2025, which prohibits the issuance of Terms of Reference (TORs) in cases involving environmental violations.

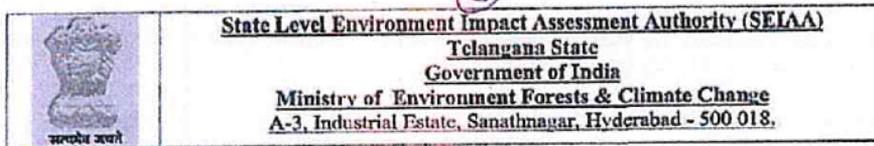
In view of the foregoing submissions, it is respectfully prayed that this Answering Respondent No. 5, namely the Telangana Pollution Control Board (TGPCB), shall comply with and abide by any order or directions that may be passed by this Hon'ble Tribunal.

Date:09-06-2025.

Place:Hyderabad


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board
Regional Office, Hyderabad,
4th Floor, Spoorthi Bhavan,
Hyderabad Collectorate Complex,
Lakdikapul, Hyderabad-500 004.

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State Level Environment Impact Assessment Authority (SEIAA)
Telangana State
Government of India
Ministry of Environment Forests & Climate Change
 A-3, Industrial Estate, Sanathnagar, Hyderabad - 500 018.

REGD.POST WITH ACK.DUE

Annexure-II

Order No. SEIAA/TS/OL/MBNR-39/2021-

Dt:22.03.2021.

Sub: SEIAA – Development of Industrial Park by M/s. TSHIC at Sy. No. 408 - 412, 418 - 435, 437 - 445, 452 - 459 of Polepally (V) of Jadcherla (M) & Sy. No. 588 - 630 of Rajapur (V) of Balanagar (M), Mahaboobnagar District – TORs issued with public hearing - Reg.

- I. This has reference to your proposal No. SIA/TG/NCP/23911/2018, dt. 11.04.2018 (received on 17.04.2018) submitted to the SEIAA, Telangana seeking Terms of Reference (ToR) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986. The project is for Development of Industrial Park by M/s. TSHIC at Sy. No. 408 - 412, 418 - 435, 437 - 445, 452 - 459 of Polepally (V) of Jadcherla (M) & Sy. No. 588 - 630 of Rajapur (V) of Balanagar (M), Mahaboobnagar District.
- II. The proposal for grant of Terms of Reference (ToR) to the proposed project was considered by the State level Expert Appraisal Committee (SEAC) in its meetings held on 06.09.2019, 24.12.2019 & 19.02.2021. The SEAC in its meeting held on 19.02.2021 observed the following:

The representative of the project proponent Sri D. Srinivasulu; and Smt. Kavitha, Smt. Shaheeda Begum & Smt. Reshma Thakur of M/s. EPTRI, Hyderabad attended and made a presentation before the SEAC.

During presentation, the proponent informed that:

- TSHIC initiated the process of environmental clearance for the erstwhile IP, Jadcherla, with an area of 386.2 Ha. (Ac. 954.23) with certain areas already under development.
- The development of the IP at Jadcherla had commenced in 2007. Individual Industries have obtained CFE & CFO from the State PCB before starting up the industry.
- The industrial park is allotted to 92 units out of which around 19 units are under operation.
- The industrial park include following Orange category industries:
 - Pharma Formulation SEZ: Pharmaceutical Formulation production of Tablets, Capsules & Injectables, Pellets, Capsules tablets and liquid formulation.
 - Industries Onsite SEZ: Frozen desserts, Ice creams, Blade stainless steel, blades, shavings other than stainless steel Razors, Thin Films, Liquid Nitrogen, Liquid Oxygen and Oxygen gas.
- Keeping in view of the S.O. 804 (E) dt.14.03.2017 and S.O.1030 (E), dt.08.03.2018 issued by the MoEF&CC, GoI, they have submitted application for EC, as they comes under Violation of EC.

The proponent has applied for TORs under violation on 17.04.2018 the proposal was considered in the SEAC meeting held on 06.09.2019. The sub-committee constituted by the SEAC inspected the site on 03.09.2019 and submitted the report.

Earlier, the SEAC in its meeting held on 24.12.2019 informed the proponent to revise the layout as per the recommendations of Sub-Committee and submit the same along with Commitment for providing CETP.

The proponent vide lr.dt.12.02.2021 submitted revised layout along with Commitment for providing CETP.

After detailed discussions, the SEAC recommended for issue of standard terms of reference (TORs) with following Specific Terms of Reference.

Specific Terms of Reference:

- (i) The State Government/SPCB to take action against the project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC (if Credible Action was not initiated).
- (ii) The project proponent shall be required to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the SEAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the SEAC and approval of the regulatory authority.
- (iii) Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment.
- (iv) Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
- (v) The remediation plan, the natural and community resource augmentation plan to be prepared as an independent chapter in the EIA report by the accredited consultants.
- (vi) Funds allocation for Corporate Environment Responsibility (CER) shall be made as per O.M. dt.01.05.2018 for various activities therein. The details of fund allocation and activities for CER shall be incorporated in the EIA/EMP report.
- (vii) Detailed hydrological study to be carried out in core and buffer zone of the project as per recent GEC guidelines 2015.
- (viii) The project proponent shall undergo the process of public hearing in consultation with the TSPCB, as per EIA notification, 2006 and its subsequent amendments. The project proponent shall include commitments made by the project proponent on issues raised during Public hearing in a tabular form in the EIA/EMP report.
- (ix) The project proponent shall give an Undertaking by way of affidavit to comply with all the statutory requirements and judgment of Hon'ble Supreme Court dt. 02.08.2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors. before grant of ToR/ EC, as per OM dt.30.05.2018. The Undertaking inter-alia includes Commitment of the project proponent not to repeat any such violation in future.
- (x) In case of violation of above undertaking by the project proponent, the ToR/Environmental Clearance shall be liable to be terminated forthwith.
- (xi) State Government concerned shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of judgement of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.

- III. Accordingly, the proposal along with recommendations of SEAC, Telangana was examined by the State level Environment Impact Assessment Authority (SEIAA) in its meeting held on 16.03.2021 and observed the following:

The SEIAA examined the recommendations of SEAC in detail and noted that the project is considered as a violation case and to be processed according to the S.O.804 (E), dt.14.03.2017 & S.O.1030 (E), dt.08.03.2018. The SEIAA approved for issue of TORs."

- IV. In view of the above, the SEIAA, Telangana hereby accords ToRs with public hearing to the project for preparation of the Environment Impact Assessment (EIA) Report and Environment Management Plan (EMP). The standard terms of reference (TORs) and general guidelines for preparation of EIA & EMP report are as following:

STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR INDUSTRIAL ESTATES/ PARKS/ COMPLEXES/ AREAS, EXPORT PROCESSING ZONES (EPZS), SPECIAL ECONOMIC ZONES (SEZS), BIOTECH PARKS, LEATHER COMPLEXES AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

- 1) Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damage, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weight age criteria for short-listing selected site.
- 2) Submit the details of the land use break-up for the proposed project. Details of land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.
- 3) Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.
- 4) Examine the impact of proposed project on the nearest settlements.
- 5) Examine baseline environmental quality along with projected incremental load due to the project taking into account of the existing developments nearby.
- 6) Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
- 7) Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area, and any obstruction of the same by the project.
- 8) Details regarding project boundary passing through any eco- sensitive area and within 10 km from eco- sensitive area.
- 9) Green buffer in the form of green belt to a width of 15 meters should be provided all along the periphery of the industrial area. The individual units should keep 33% of the allotted area as a green area.
- 10) Submit the details of the trees to be felled for the project.
- 11) Submit the details of the infrastructure to be developed.
- 12) Submit the present land use and permission required for any conversion such as forest, agriculture etc.
- 13) Submit details regarding R&R involved in the project
- 14) Zoning of the area in terms of 'type of industries' coming-up in the industrial area based on the resource requirement along with likely pollutants with quantity from the various industries.
- 15) The project boundary area and study area for which the base line data is generated should be indicated through a suitable map. Justification of the parameters, frequency and locations shall be discussed in the EIA.
- 16) Submit Legal frame work for the implementation of Environmental Clearance conditions - to be clearly spelt out in the EIA report.
- 17) Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
- 18) Site justification of the identified industry sectors from environmental angle and the details of the studies conducted if any.
- 19) Ground water classification as per the Central Ground Water Authority.
- 20) Submit the source of water, requirement vis-à-vis waste water to be generated along with treatment facilities, use of treated waste water along with water balance chart taking into account all forms of water use and management.
- 21) Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water. Examine details.
- 22) Examine soil characteristics and depth of ground water table for rainwater harvesting.
- 23) Examine details of solid waste generation treatment and its disposal.
- 24) Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption.

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- 25) In case DG sets are likely to be used during construction and operational phase of the project, emissions from DG sets must be taken into consideration while estimating the impacts on air environment. Examine and submit details.
 - 26) Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.
 - 27) A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
 - 28) Examine the details of transport of materials for construction which should include source and availability.
 - 29) Examine the details of National Highways/State Highways/ expressways falling along the corridor and the impact of the development on them.
 - 30) Examine noise levels - present and future with noise abatement measures.
 - 31) Identify, predict and assess the environmental and sociological impacts on account of the project. A detailed description with costs estimates of CSR should be incorporated in the EIA / EMP report.
 - 32) Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
 - 33) Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
 - 34) The Public hearing should be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the TOR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the web-site.
 - 35) A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
 - 36) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
 - 37) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
 - 38) Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/Industrial Estate>".

Specific Terms of Reference:

- (i) The State Government/SPCB to take action against the project proponent under the provisions of section 19 of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC (if Credible Action was not initiated).
- (ii) The project proponent shall be required to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the SEAC and finalized by the regulatory authority. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the SEAC and approval of the regulatory authority.
- (iii) Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR) institution working in the field of environment.

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- (iv) Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
- (v) The remediation plan, the natural and community resource augmentation plan to be prepared as an independent chapter in the EIA report by the accredited consultants.
- (vi) Funds allocation for Corporate Environment Responsibility (CER) shall be made as per O.M. dt.01.05.2018 for various activities therein. The details of fund allocation and activities for CER shall be incorporated in the EIA/EMP report.
- (vii) Detailed hydrological study to be carried out in core and buffer zone of the project as per recent GEC guidelines 2015.
- (viii) The project proponent shall undergo the process of public hearing in consultation with the TSPCB, as per EIA notification, 2006 and its subsequent amendments. The project proponent shall include commitments made by the project proponent on issues raised during Public hearing in a tabular form in the EIA/EMP report.
- (ix) The project proponent shall give an Undertaking by way of affidavit to comply with all the statutory requirements and judgment of Hon'ble Supreme Court dt. 02.08.2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors. before grant of ToR/ EC, as per OM dt.30.05.2018. The Undertaking inter-alia includes Commitment of the project proponent not to repeat any such violation in future.
- (x) In case of violation of above undertaking by the project proponent, the ToR/Environmental Clearance shall be liable to be terminated forthwith.
- (xi) State Government concerned shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.

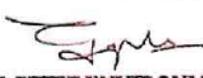
- V. The above ToR should be considered for preparation of EIA Report in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006 & its subsequent amendments.
- VI. The consultants involved in preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/ Laboratories including their status of approvals etc., vide Notification dt. 19.07.2013 of the MoEF&CC.
- vii. The project proponent shall submit the detailed final EIA/EMP prepared as per ToRs, to the SEIAA / SEAC for considering the proposal for Environmental Clearance within 3 years, as per the O.M. No.J-11013/41/2006-IA-11(1) (P) dt. 08.10.2014 of the MoEF&CC, GoI.
- VIII. The prescribed ToRs would be valid for a period of three (03) years for submission of the EIA/EMP Reports.

Yours faithfully
Sd/-
MEMBER SECRETARY
SEIAA, T.S.

To
Development of Industrial Park by M/s. TSHC
Sy. No. 408 - 412, 418 - 435, 437 - 445, 452 - 459
of Polepally (V) of Jadcherla (M) & Sy. No. 588 - 630 of Rajapur (V)
of Balanagar (M), Mahaboobnagar District
Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: HYD, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Chennai for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Special Chief Secretary to Govt., EPS&T Dept., GoTS for kind information.

//T.C.F.B.O//


JOINT CHIEF ENVIRONMENTAL ENGINEER

MINUTES OF THE ENVIRONMENTAL PUBLIC HEARING HELD IN CONNECTION WITH THE INDUSTRIAL PARK, JADCHERLA (UNDER VIOLATION CATEGORY) OF M/S TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED (TSIIC) OF DEVELOPMENT OF INDUSTRIAL PARK IN AN AREA OF 954.23 ACRES (386.2 HA) AT SY. NO. Sy.No.408-412, 418 - 435, 437- 445, 452 - 459 of POLEPALLY (V), OF JADCHERLA (M) & SY.NO.588 - 630 OF RAJAPUR (V), BALANAGAR (M), MAHABOBNAGAR DISTRICT, TELANGANA STATE, ON 11.07.2023 AT 11.00 A.M WITHIN THE INDUSTRIAL PARK PREMISES.

The following Public Hearing panel members were present:

S. No.	Name of the panel member	Department
1)	Sri K.Seetarama Rao Additional Collector, Mahabubnagar District	Representative of the Government - District Administration and CHAIRMAN - Environmental Public Hearing.
2)	Dr. B. Sangeetha, Environmental Engineer, T.S. Pollution Control Board, Regional Office, Hyderabad.	Representative of the Telangana State Pollution Control Board and CONVENER - Environmental Public Hearing.

The following Government officials and Representatives of the project were present::

S. No.	Name & Designation
1.	C. Vinod Kumar, CGM.
2.	M. Madan Mohan Rao, Env. Head
3.	Sri P. ShyamSundar Reddy, DZM
4.	Sri. N. Raveendhar, HOD EEM &EQM
5	Smt. V Bhavani, EIA Coordinator
6	Sri J. Rahul, EIA Coordinator
7	Smt. Reshma Takur, EIA Coordinator

About 150 persons have participated in the Public Hearing meeting. At the outset, the Environmental Engineer, TSPCB, Regional Office, Mahabubnagar, welcomed the Additional Collector, Mahabubnagar District, Public representatives, NGOs, Press & media, Officials of Police dept. and general public, explained about the features of the EIA Notification No. S.O. 1533 (E), dated 14th September 2006 and S.O 804 (E), Dt.14.03.2017 issued by the Ministry of Environment, Forest and Climate Change, Government of India. She stated that M/s **Telangana State Industrial Infrastructure Corporation Limited (TSIIC)**, proposed **THE INDUSTRIAL PARK NEAR POLEPALLY & RAJAPUR (V), JADCHERLA &**

BALANAGAR (M), MAHABUBNAGAR District applied for Environmental Clearance and submitted a request to the Pollution Control Board, Regional Office, Hyderabad for facilitating the Public Hearing along with TORs. EE, TSPCB stated that the industry has obtained ToR (Terms of Reference) from the State Environment Impact Assessment Authority (SEIAA) of wide order dated 21.03.2022 and submitted draft EIA & EMP report and executive summaries in English and Telugu to the Pollution Control Board with a request to conduct public hearing in connection with seeking Environment Clearance from SEIAA under violation category. In this connection we have taken note approval from district collect and conducting the public hearing on 11th July 2023 in the industrial premises.

Accordingly, a press notification was published in two daily newspapers i.e., 'Namaste Telangana' in Telugu, and 'the Times of India' in English on 10.06.2023, wherein suggestions, concerns, comments and objections from the public, if any, were invited on the proposed project. EE added that the copies of Draft Environmental Impact Assessment / Environmental Management Plan (EIA/EMP) report and the executive summary in Telugu & English were made available to the people at public places, Colletorate office, RDO's premises, CEO's and Zillaparishad and Mandal offices and at specified locations as mentioned in the press notification. The Proposal details were even uploaded on the Pollution Control Board Website along with a request for any kind of requests or suggestions from the public.

She further informed that the public hearing is intended to record the views, opinions, objections and suggestions of the participants and same will be conducted in a transparent manner and the entire proceedings will be video recorded and no decision would be taken here. The minutes of the public hearing along with the written representations received from the public will be forwarded to the Ministry of Environment Forest and Climate Change, Government of India, New Delhi for further course of action. EE requested the Proponent, TSIIC to brief about the project to the public.

She invited the public to share their opinions about the proposal during the public hearing and requested the project proponent to preside over the Public hearing and conduct the proceedings.

Sri C. Vinod Kumar, Chief General Manager, M/s.Telangana State Industrial Infrastructure Corporation Limited (TSIIC)

CGM welcomed the dignitaries on the dais, and all the Govt. officials, print & electronic media and the public gathered and expressed the following:

- TSIIC has stated the project in 2007 and we have gather for environmental public hearing. The total area of the project is 397.3 ha (981.72 acres) and cost of the project is Rs.186.378 Crores and providing employment to 25,000. Most of the industries are started.
- Environmental mitigation measures suggested by CPCB/MOEF&CC will be followed and any other suggestions suggested will be incorporated in the report.
- All environmental protection measures will be taken to combat air, water, noise and land pollution in the industries.

CGM assured that all precautions will be taken for mitigation of pollution and concluded his speech by requesting all to express their views.

EGM requested the consultant of the project authority to make a presentation on the details of the environmental studies implemented in the **INDUSTRIAL PARK AT POLEPALLY & RAJAPUR (V), JADCHERLA & BALANAGAR (M), MAHABUBNAGAR (DIST)**.

Sri J. Rahul, EIA Coordinator, EPTRI, Hyderabad briefed about the project and environmental monitoring carried out in the industrial park hereunder:

- The Industrial Park (IP), Jadcherla was developed by the erstwhile APIIC taking into consideration of requirements and standards of Directorate of Country Planning (DTCP) in an area of 397.3 ha (981.72 acres). Ministry of Commerce & Industry, Department of Commerce (SEZ section) issued a letter No.F2/527/2006-SEZ dated 27th October 2006 regarding permission for setting up of a sector specific SEZ for Pharmaceutical (Formulations) sector within IP Jadcherla. Subsequently, GoI, Ministry of Commerce & Industry, Department of Commerce has notified 101.17 ha (249.9 acres) of land as SEZ. Erstwhile, GoAP has transferred certain powers and functions under section 147 to Andhra Pradesh Panchayat Raj Act, 1994 to APIIC for establishment of Industrial Park vide G.O.Ms.No.392 dated 23rd November 2010. The net usable area is 328.56 ha (811.90 acres) of the total layout area.
- As per EIA Notification of 14th Sept, 2006 and its subsequent amendments the proposed project falls under Category "B1" as the area of the project is below 500 ha scheduled in Item 7 (C) - (Industrial estates/parks/ complexes/areas, Export Processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes) of the schedule.
- The Industrial Park at Jadcherla is considered as Brownfield project. The total industrial park is allotted to 92 units out of which 19 units are under operation. Some of the units in the industrial park that are under operation are Aurobindo, Hetero, etc. TSIIC initiated the process of environmental clearance for the erstwhile IP, Jadcherla, with an area of 386.16 ha with certain areas already under development. The development of the IP at Jadcherla had commenced in 2007. The allotment of plots and road construction was already undertaken partially.
- The development of the IP at Jadcherla had commenced in 2007. Individual industries have obtained Consent for Establishment (CFE) and Consent for Operation (CFO) from State statutory authority before starting up the industry. Based on the MoEF&CC Notification on Violation of Environmental Clearances (EC) date 14th March 2017, and its subsequent Office Memorandums (OM) dated 8th March 2018, 15th March 2018 and 16th March 2018, the Industrial Park, Jadcherla, comes under Violation of EC. Considering the 16th March 2018 OM, TSIIC has submitted the case to Telangana SEAC on 11th April 2018 and obtained ToR on 22nd March 2021.
- The layout of the Industrial Park at Jadcherla is 386.16 ha (954.23 acres) after deducting 57.6 ha of area covered under rehabilitation, Tanda, Polepally, Mudireddy grave yard, Macharam road, and SVKM's NMIMS University the net area for development is about 328.56 ha (811.90 acres).
- The estimated water demand for existing and proposed industries for IP Polepally is 4.75 MLD for industrial units, domestic water requirement, common utilities/amenities, fire fighting demand, green area maintenance etc.

- TSIIC has allocated 10 acres of land to erstwhile APTRANSCO for establishment of 220/132/33 KV substation in the premises of IP, Jadcherla. 63 MVA of power is generated from 220/132/33 KV substation, out of which 47 MVA of power is used for the peak demand in the IP, Jadcherla. Allocation letter for substation is enclosed as Annexure-III. Based on the industry need DG sets of capacity 240, 500, 750, 800, 1000, 1010 and 1500 KVA are installed in the premises with adequate stack height for backup power
- The waste from the units will be recovered/segregated and hazardous waste will be sent to Hazardous waste disposal site for land filling.
- The operational industrial units are having preliminary treatment facilities within their premises and pre-treated wastewater from the units is being transported through tankers to Jeedimetla Common Effluent Treatment Plant (JETL), Patancheru Common Effluent Treatment Plant (PETL) and Common Effluent Treatment Plant at Mallapur-Nacharam (MANA), as per the stipulations made by Telangana State Pollution Control Board (TSPCB). The cost of transportation is found to be high and which significantly increases the cost of production and which ultimately affects their competitiveness in the global market and the export volume may increase.
- Based on the recommendations of SEAC, TSIIC is proposing to develop a CETP at Industrial Park, Jadcherla to facilitate effluent treatment at centralized facility, thereby minimising the cost of treatment for the individual units and enhance their competitiveness in the Global market and increase the export volume and reduce the imports.
- Based on the OM dated 27th August 2017, Environmental baseline data monitoring was carried out in Summer 2018 (i.e from 30th March 2018 to 28th June 2018). As the BLD is valid only for three years afresh BLD was collected for one season i.e. Summer Season (i.e. from 1st March 2022 to 31st May 2022).
- The total estimated cost for development of industrial park is around Rs.186.378 Crores (Rs.18,637.80 Lakhs). The cost for developing 1.5 MLD CETP with ZLD Facility at IP-Polepally is estimated at Rs. 42.66 Crores.
- EIA Notification S.O. No.1533 Dated: September 14, 2006, with its subsequent amendments, environmental primary survey as per ToR norms conducted by EPTRI, HYD in March to May summer season 2018 and 2022.
- Air quality, water quality, noise levels, land use, flora and fauna, soil quality etc. in core zone and buffer zone area are within the limits of MoEF&CC and CPCB standards.
- 1 location in the core zone and 9 locations in the buffer zone have been identified for air quality monitoring in the study area of the project. It is observed that the values of concentrations of air pollutants in the project site and study areas are within the national ambient air quality standards
- In the study area of the project the noise level was detected at 1 location in the core zone and 5 locations in the buffer zone. It is observed that the noise level during day and night in the proposed project study areas is within the prescribed limits for residential areas.
- Values of pH, DO, BOD and total coliforms in 5 surface water samples were tested and compared with CPCB water quality standards.

- From the analytical results, it can be observed that the surface water samples collected from all the locations can be used for public bathing and also used for bathing by the people of the area.
- Among the 13 groundwater samples collected in the study area, water quality at Tirumalapuram village (GW1) and Ibrahimpalli village (GW13) locations showed high TDS values and was not suitable for drinking. So an alternative source should be provided
- By examining the soil quality within the study area, the impact of the proposed project was assessed depending on the soil quality environment in that area. A total of 10 soil samples were collected and soil samples were collected from the respective areas to evaluate the various physical and chemical properties of the samples.
- Based on the survey conducted, the study area does not have any rare, endemic and endangered species as per IUCN alert list.
- As per EIA notification dated 14th September, 2006 and its subsequent amendments, the proposed project falls under category "B1" in Schedule 7 (C) as the area of the project is less than 500 hectares. Based on CPCB guidelines the environmental compensation is estimated at Rs.23,08,300/-. The expenditure for the development of nearby villages will be based on public representation and suggestions during the plebiscite
- According to the EIA and EMP study conducted at IP, Jadcherla, the environmental monitoring data collected within 10 km of the project site observed that air, noise, surface water, ground water, soil quality in this area were within the prescribed standards.
- Indicates that the project site is devoid of rare and endangered flora and fauna; But native flora and fauna may also be preserved. 33% of land should be reserved for green belt for each individual unit.
- If all upcoming units follow the rules, amendments and notifications given by MoEF&CC/CPCB, the environment will not be affected and the surrounding areas will benefit due to infrastructure development.

The Additional Collector, Mahabubnagar District welcomed the public and public representatives, farmers, press & electronic media and others who gathered to the public hearing. He invited them to give their suggestions, concerns, comments and objections, if any, on the proposed project from environment point of view. It is said that Public Hearing is concerned only with the environmental issues and not related to land acquisition and compensation. It was informed the public that Environmental Public hearing will be conducted in a transparent manner without any editing & cuttings and the proceedings will be submitted to the MoEF&CC to take a suitable decision. It is stated that this is nice opportunity proposed by the government to say their opinion about the project and need not go anywhere to express their views. It is requested public that they can give written representation If they can't say.

He requested the public to present their comments / views / objections / suggestions if any specifically with regard to Environmental aspects of the proposed cluster of underground mines.

The following representatives and the public expressed their views which are as follows:

1. **Shri Yaddaih, Ex. MPTC:** He stated that there are total 282 land losers and TSIIC stated that they will provide employment to the land losers. However, they are not providing employment to the local people. He enquired TSIIC to state about the land losers or local people were given employment. He stated that he is working as a casual worker. He complained that outside state people were given opportunity in contracts instead of local people, even they are not getting to take the scrap from the project. Because of the Industries in SEZ they are suffering a lot and don't have any benefits in the polepally villages. In 1000 acres they have given 5 names from polepally and mullepally village which they have to distribute equally. He stated that they have lost all the land and they have to beg here. They want employment for all the 282 land losers and local contracts in preference to others.

2. **Shri U.Raju, Mudireddipalli Village:** He informed that he is a social worker who works for the welfare of the local people. It is learnt that, it is very sad that, the villagers of Mudireddipally, Tanda and Polepalli, have no information about the public hearing so that they could have attended more number of peoples. He said that officials have informed that they have well developed the SEZ, with unique style and quality with crores of rupees investment but this development is only for corporate and not for the welfare of the people. Consultant informed that the water is fit for bathing, however he stated that the water is not fit for bathing at Mudireddipalli Tank and requested for inspection and mitigation. He enquired about the monitoring at Ibrahimipally which is far away i.e.10 km from the project instead of Polepally and Mudireddipally village which are 2 km from to the SEZ. He informed that they have complained many times to Tahsildar, Collector, Additional collector, Pollution control Board and TSIIC officials in the SEZ but they don't take any action on the issue.

He said that the number of times water samples were taken by PCB and others and about soil quality in Mudireddiapli, Raipalli and Polepally and stated that the soil is not good for cultivation. He also briefed about the fight of Mr. Kosgi Venkaiah, Mudireddipalli who is fighting from past 20 years in Hon'ble NGT.

A committee was also formed by Environmentalist and other experts years ago on this issue and they accepted the issue. Even a multi-disciplinary team consisting of agriculturalist, water pollution and revenue departments has visited the site to collect the sample while collecting the sample; they didn't allow the villages to see the sample. This made impression in the villages that they are taking wrong samples, doing the testing and collecting the sample as a formality.

Based on the report from the Hon'ble NGT the power supply to the industries has stopped for some time and later they managed to start the industries again. He stated that the samples were not collected in presence of public like the activities being conducted now in this public hearing. He also raised the concern that court orders and district orders are very clearly mentioned to give compensation to the people but they have not paid as per the orders.

He questioned that the official informed that there is no harm to the plants and animals but it is observed that so many animals were died due to the chemicals. Even police complaint was raised regarding the dead of animals. It was informed that they are taking the effluent tankers

to the Hyderabad but it is noticed that, they are dumping 10 to 20 tanks in the local areas during nights. Even police know that they are dumping the effluent water in the nearby villages instead of taking to the Hyderabad and steps to be taken. He also informed that the industries will be following all the CPCB and pollution control board norms but they are not following. They are destroying all the trees that are planted by the government by cutting, destroying the roads etc. They are not utilizing the CSR funds in the affected villages as their livelihood is totally destroyed. He stated that due to pollution fishes in Pallecheruvu died. It is stated that there is no ESI hospital for treatment. He enquired why university is being developed in the SEZ when the area is polluted. He complained that they have taken our land and destroyed our livelihood. They are not allowing the people to enter into the SEZ and polluting the surroundings. The SEZ is not beneficial to the local people. This is not useful for the local people and we request to close the SEZ. Because of releasing the pollution in the night during winter season breathing and health problems have occurred. SEZ is not safe for the people and the nearby villages so we humbly request to close the SEZ.

3. **Shri N.Ganesh Goud, Rayapalli:** He welcomed all the officials on the stage. He informed that, he and his brother have 10.5 acres near the SEZ and he have major complaint on M/s. Aurobindo Company and other companies as they release the effluent water during the rainy season like a stream. He has also complained 6 to 7 times and there is no response. He informed that, all the departments including Agriculture, Health, Fisheries, Ground water departments gave that there is pollution in this area and it is not suitable for agriculture. He said that, the official is saying that water is good for drinking and in that case he requested the official to drink the water from his bore well. He raised that, 20 cows and buffaloes have died due to the pollution. It is suggested to collect the samples from other location instead of pollution location. He also mentioned that, they have been giving complaints to all departments as they are facing problem from the past 8 to 9 years. He informed that, even they have complained to earlier Ex-Collector and the present Collector about their issues. The Hon'ble NGT team has given the report that the area is polluted whereas the other department said there is no pollution. They have taken our lands for development of SEZ and even in our new land due to their discharge through big pipes due to which the compound wall has collapsed when I questioned Sri. Nagireddy and Sri. Janardhan reddy from the industry, along with 50 people came to beat me. He was against the project.

4. **Sri Kosgi Venkataiah, Mudireddipalli:** He informed that, he has 40-50 acres of combined land which is 2 kms from the SEZ. The SEZ has started in 2007 and in 2010 companies have started. From then water pollution problems have started and when we complained they are favouring to the companies. He informed that, after fighting for so many years he raised case in the Hon'ble NGT. Then Hon'ble NGT gave hearing in 2021 with a fine of Rs.18.25 lakhs from each industry. Still they are doing the same. He said that, agricultural, soil, electrical, fisheries departments gave the report that water is polluted and land is not suitable for agriculture. But, other depts. are saying that the quality of water is good and can be used for drinking. Why we need to waste our money by complaining so many times. He informed that, if it rains the waste water is discharged into the cheruvu and causes pollution. Our bores will operate only for 3 to 4 months and again they're spoiled due to pollution and they are

spending 20 to 30 thousands. He said that, he is not complaining on other companies, but only on polluting Pharma companies. He stated that, they requested for employment but the industries have not provided them and not even bothered. He insisted to give protection to their farm land and safety to their health by reducing the pollution. He informed that, polluting companies should be punished. Farmers who have lost the land and villagers who have health problem should be given compensation and good treatment. The farmers who lost should be given compensation based on the agricultural department fixed rates per acre for so many years. He mentioned that, they don't want Pharma polluting companies and they are not against the other companies. He informed that, Polepally and Rayipalli Sarpanch have no information on the public hearing and media people have come on my request. He informed that, if rules and norms are followed then they won't face any problems.

5. Shri K.Yadaiah Polepalli Village: He welcomed the people on the dais. He informed that villagers don't know about the public hearing so they have not attended the meeting. He complained that, so many times they have given complained about the industries to the pollution control board but no action was taken on them. In the Polepally, Mudireddipally, Rayipalli. He stated that so many educated people are their but still employment is not provided to them. Even sarpanch are not bothered to solve the problem. He questioned that, when 1100 acres of land is taken from Polepally village, but the employment was not given to any one and there was no response from MLA, collector etc. He informed that, they have given they have complained in the past years to PCB so many times and they come and collect the samples but won't take any action on the industries. He complained that, M/s. Shilpa Medicare Company is discharging the effluent water into the cheruvu and polluting area. He urged to stop the pollution causing industries in the area and provide employment to educated youth.

6. Shri A Shankar reddy, NGO, Hyderabad, Green Social services society: He welcomed the all the dignitaries. The suggested following points:

- To provide the employment per family to the land looser. Local employment should be given to the nearby villages
- Local transport contract should be given to the local villagers as so many industries are proposed.
- To implement latest technology and treat the waste water before discharging so that agricultural is not effected.
- Plant more Local native species like neem, banyan and fruits bearing and this work can be provided to local women as an employment.
- Support the local people and request not to cause any problem to the local people while executing the project.

7. Shri Mohammed Syed, NGO, Nalgonda: He welcomed all the dignitaries. He informed that he has attended the public hearing conducted by TSIIC at Choutuppal, Medchal-Malkajigiri area. He said that, it is very painful to hear that local villages are affected with polluting industries as their agricultural land and their lively hood is affected and no alternative employment is provided. He informed that, as the TSIIC is a government based company, so

government should provide employment to Polepally, Mudireddipally, Rayipalli villages one job per family. If they lose the land they should give land compensation in other place. He also requested to provide the government scheme like rythubandu etc. to the land losers. He said that, in the EIA report it was mentioned that employment will be provided to 25000 persons and enquired that, why not even one villager is getting employment. If it is provided then to whom the employment is provided may be furnished. He requested that The CSR fund and DMFT funds should be utilized for development of nearby villages. He concluded by saying that, if industries provide protection to the villages by not polluting then we will support the project.

8. **Shri M.Satyanarayana, NGO, RR District:** He praised the EIA consultant for mentioning the facts about the quality of the water and saying land is not useful for agriculture. He informed that in chouttuppal area 50km, BHEL and Hyderabad areas that land is polluted. Now even Mahabubnagar area is also polluted due to recently established Amaraja battery which is banned company in Chittoor. Government is establishing the industries without considering the benefits of the people. He informed that, people has given compliant and the Hon'ble NGT has given report to PCB and why the Collectorate are not taking action when the compliant is being rasied.

He informed that, there is a plant that is planted all over the area i.e. Conocarpus which release more CO₂ and takes more O₂. Even Government Officails are not bothered to take action on it. He raised that, If industries are developed employment will be increased. But if people are not alive then what is the use of employment. He complianed that, In this government land is availble for companies but not for the people. He also said that, when the Technology is well developed then why they are not utilizing this in these industries. He questioned that, Is TSIIC is responsible for only development of land and not for protection of environment. He stated that Why land was given to university in this pollution area and it may spoil the health of the students. He concluded that, if PCB follows all the norms then pollution can be controlled and he is in favour of industrial development.

9. **Shri. P.Ashok Rao, NGO:** He welcomed the officials. He informed that, villages are raising the complaint that there lands are polluted due to this chemical industries in this connection He request officials to collect the samples again and test the quality. He requested to compensate the land losers with land so that they can do agriculture and also requested to treat the waste water before discharging into the nallahs. He asked industries to operate as per the norms to avoid pollution. He requested to plant trees and also follow effectively the recycling of waste. He concluded in favor of IP project.

10. **Shri A.Venkat Reddy, President NGO:** He welcomed all the officials. He informed that, after hearing the problems of the villages he suggested that a co-ordination committee may be constituted involving the villages like Sarpanch and other ward members to solve their problems. He informed that, development of industries is necessary with environmental protection. He said that, if industries are not developed unemployment will be increased and

government revenue will not be increased. In the EIA report it is mentioned that 25000 employments will be provided, however villagers are saying that no employment is provided for the local people. He informed that, if environment is not protected properly, then we would be not able to control the covid situation so fast. He also said that, industries are not only responsible for pollution even other regular activities carried out by people will also cause pollution. He suggested to plant trees like Raavi, Ashoka, Neem which release more oxygen to purified the air and control the air pollution. He asked to treat the water and reuse before discharging. He also suggested that, Hyacinth can reduce the pollution in water and later it can be used as compost. New technologies and equipment should be to utilized to reduce the sound pollution. He insisted, to utilize the CSR funds in nearby villages by forming a committee and also requested to implement the measures given in the EIA report. He is in favour IP and requested TSIIC to follow all the commitments given to the land losers.

11. Shri K. Satish ,NGO: He requested, the officials to respond to the villagers and solve their problems by developing the nearby villages by providing employment for local people. He suggested, to TSIIC to plant more trees in coordination with forest department, provide frequent medical camps for the benefit of the villages this may give confidence to the villages on TSIIC. And also follow all the government norms for development of the IP. He insisted to utilize the CSR funds in nearby villages. He is in favour of industrial park.

12. Shri P. L. N. Rao, Social Worker: He informed that he is participated in Polepally agitation since 2010 and also fought for the problems of the villages. Though the public hearing law is framed in 2006 and SEZ was developed in 2007 without conducting public hearing and now public hearing is conducted in 2023 by TSIIC. He informed that the SEZ was developed in 2004 for the benefit of the some of the people in that government . They have taken 1000acres of land from the villages, but they have given employment for only 5 people in the village. As Mahabubnagar is a drought prone area and people are going to other places for their livelihood. He informed that, 500 employees are working in the industry, but they have not provided employment to the local people and everyday number of buses come from Hyderabad for the employees. He suggested that, to solve the water problem in 10km radius Mr.Laxmareddy, MLA has provided RO plant in nearby villages.

He complained that, even now M/s. Shilpa Industry is discharging the effluent through tankers in nearby villages. Due to recommendations of Ex – EE, PCB officer so many industries are established without following the rules and polluting the environment. Even, the Hon'ble NGT case was filed on the industries and compensation was paid by the industries. He informed that, Environmental criminal laws are followed all over the India on polluting industries, but in Telangana criminal laws are not followed on the industries which are polluting the environment. He informed the TSIIC itself is collecting the taxes from the industries, instead of paying the tax to the villages. He requested to give 70% of employment to the local people who have lost their land based on their education. He questioned that, in 2007 when the park was started it was declared that it a green industrial park which means green and orange categories industries should be developed but how red category industry

developed and discharging the effluent. If it is green category industry why they are sending effluent to PETL & JETL. He also asked, why TSIIC & EPTRI have not collected any samples from Polepally and Mudireddipalli villages while doing EIA report. He requested TSIIC not to allow any new Leather and Bulk Drug Pharma industry in the SEZ and to establish own CETP to control the water pollution in SEZ. He wanted pollution free SEZ.

13. Shri. H. Madhu Babu, NGO: He informed that, he has thoroughly read the EIA report and executive summaries and has given the comments and suggestions through Email to PCB, TSIIC & EPTRI. He insisted that all the comments given in the Email should be incorporated in final EIA report and he is in favor of IP. He also requested to give employment to Polepally, Raipally people who have lost their lands. He also suggested to develop the IP on par with M/s. Sri City, SEZ located in Andhra Pradesh which is an industrial park. He informed that, it looks like an garden instead of industrial park and insist TSIIC to develop in that manner. He is in favor of the IP.

14. Shri Sunandha Reddy, Environmentalist: He said that the main concept of public hearing by TSIIC is to allot industries by checking the quality and pollution level of air, water, soil and noise in that area and giving any suggestions to control. The importance of this public hearing is that it has to be conducted before starting the industries, but it is conducting after establishing 19 industries still 72 industries to be established in this industrial park. As the industries have started in the year 2000, why this public hearing is conducted now. Below 5 ha and cluster of mines does not require public hearing, but due to some environmentalist in Rajasthan and UP are conducting public hearing even for small mines. He informed that, TSIIC main concept is to develop industries and increase employment. In that case, they have to follow the norms to control the pollution. Already established 19 industries which are not following the norms and polluting the Environment. So he suggested that, if each industry conducts the public hearing then they have the responsibility for polluting the environment. He insists that, each industry should conduct the public hearing. When the IP has started in 2007 and polluting the environment from then, then how EPTRI which has conducted the study for last 3 months says that the pollution is at some places and how it is damaging so many peoples. He requested EPTRI to redo the study.

He informed that, every year 1 crore of youth completed their education and are ready for employment so development of companies like mining, industries are necessary to provide employment to youth. He suggested that, EPTRI to do the report again with health status, crop production, ground water availability and quality. He insisted TSIIC to provide skill development training in affected areas and provide 33% of plantation with native species in the nearby areas to reduce the pollution. He concluded that industrial development is necessary.

15. Shri Janardhan Reddy, NGO: He welcome the officials. He informed that, In 2007 the then chief minister have started the industry by allotting land to 92 industry where as only 19

industries have started. Sri. Ganesh Goud who have 10.5 hectares of land near M/s. Hetero, has lost his agriculture productivity for the whole year and he was complaining regarding this but no one is bother about the complaints. So he even approached the Hon'ble NGT due to this pollution problem. He requested the additional collector that, the Sri. Venkaiah Goud who lost 10 to 15 acres of land due to SEZ is also requesting for the employment. He complained that, when a public hearing is conducted Sarpanch of the villages should be attended but in this public hearing neither Raipally or Polepalli Sarpanch were present. He requested TSIIC not to do such mistakes again, even they are not providing water to the people who attended the public hearing.

He requested to give 1 lakh compensation per acre to the farmers who have lost their land. He also insisted that in Bangaru Telangana farmer are losing their land. He also complained that, Mr. Janardan Reddy of M/s. Aurobindo is doing man handling with the farmers who are going and complaining about the pollution. He insisted that case should be filled against him. He also requested that proper compensation should be paid to the land losers and this should be brought to the notice of the CM. He requesting the additional collector to do justice to the local villages. He informed that, he is not against the industrial development but land looser should be given employment as it is their livelihood.

- 16. Shri. Chennakesavareddy, NGO, Nalgonda :** He explained that, the reason of conducting the public hearing for this industrial Park which is coming under violation category is because of the agitation of local villages. He also informed that, by going to the NGT the villages have proved that this area is highly polluted due to these industries. He also said that, even in the executive summary it is mention that the water in some of the villages is not safe for drinking so in this connection He requested TSIIC to provide clean drinking water to the villagers. He demanded government that, effluent treatment plant should be constructed in the industrial Park. He mentioned that, the industries in the park should treat the water before discharging into the Nallahs and streams so that pollution can be controlled.

He insisted for the common effluent treatment plant. It was inform in the report that effluent will be transported to other places for treatment, but to treat 1 liter of effluent it cost about Rs 10. The corporate people give the contract of others who will discharge the effluent near villages their by polluting the environment. So I insist the industrial Park management to established common affluent plant in the SEZ and also ask to established sewage treatment plan for treating the domestic effluent from the IP. He mentioned that, both the CETP and STP should be establish within the premises of the industrial park to control the water pollution.

The second point he mentioned that in the report it is mentioned that employment will be given to local people, but in SEZ employment is not provided to local people. He requested to train the people and take them as security guards. He also informed that, as the public hearing is conducted by TSIIC which is a government company so they should take the responsibility of giving jobs to the local people as the corporate companies have technical problems in giving jobs to local villages. So, TSIIC should increase the employment to the local people.

He informed that, CSR funds should be utilized for the solving small problems in the nearby villages like repairing of the roads etc. He said that, the project comes under the Red category only. He suggested that, big multinational companies can adopt a village and see the development of that village. He also said that, local public relation officer (PRO) should be nominated for solving the problems of the villagers. He requested, TSIIC to give guarantee that they will follow all the norms, rules and given suggestions given in the EIA report to protect the environment and also chance to NGOs like us to speak about the Welfare of the people. He concluded the speech supporting the development of the industries.

- 17. Shri P. Sunil, Advocate:** He informed that, as the NGT advocate Mr. Shravan Kumar was unable to attend the public hearing he attended on behalf him and moreover he is also a local villager from same area. He explained that, due to the four points that are raised in the NGT though the project was started in 2007, but the EIA report is prepared and conducting public hearing in 2023. To ratify the fourth point they are conducting the public hearing. He informed that, without giving any information to Raipalli, Mudireddypalli and to nearby villages the TSIIC is conducting the PH, if the information was given to the local public there would have also shared their opinion. He complained that, the EIA report mentioned impacts and mitigations during the construction period however they have not mentioned about the already established polluting industries. Generally the PH will be conducted before the construction of the industries and the proponent will assures that there will not be pollution from the industries. But in this case, the IP was started in 2007 but conducting the PH in 2023 after establishment of industries.

He informed that, Government has seized two industries that are polluting environment but that was not mentioned in the EIA report and because of this the project was consider as violation project. He said that, every villager has affection to their motherland so to protect their land they even approached courts and the Hon'ble NGT. While acquiring the land it was informed that only formulation industries will be developed however red category polluting industries are developed. He also informed that, one of the intermediate industry was constructed near Udandapur reservoir as there don't have permission in Polepally SEZ in which one of their industry is already under operation. He mentioned that, If land is polluted it is very difficult to clean the polluted land. In EIA report they have mention that, STP will be constructed, but they have not mentioned about the violation of M/s. Shilpa Medicare. He also informed that, he is not against the industries but suggested to develop polluted free industries and there will fight for the justice and welfare of the villages.

- 18. Shri N. Ramu, Pollepalli Tanda:** He informed that government has given 10 acres of land to him, but when the MRO has surveyed they have taken the land and given to other person. To construct the road for their land the other person has taken his land with the help of MRO. He also said that, they are ready to give land for construction of hanuman temple, but they have objected. He informed that, the industries people are afraid of Polepally Tanda people and they won't allow them to enter the SEZ or given jobs to Tanda people. He complained that, they have given 16 acres of land for the SEZ, but now they are land less and need of job for

their livelihood. He informed that, M/s. Shilpa industry has stopped discharging the water very recently after so many complaints. He requested a job for his sister in law for her livelihood. He complained that, when industries people are supplying water tankers to all the villages but, why are they not supplying water to the land losers in the same village and also mentioned that at the time of acquiring land there have provided ID Card and informed that jobs will be provided to the family, but they have not given the employment. He concluded to provide justice to the land looser.

19. Shri A. Gangadhar Goud, Sarpanch: He informed that his public hearing is conducted because of Ganesh Goud, Venkaiah goud and other villagers who are fighting against the pollution. He informed that no information was given to the village sarpanch, secretary, gram panchayat and other villagers. If the information was given to the Sarpanch prior to PH then he will inform the villagers to give their opinion in the public hearing. He also requested to conduct the PH in 3 to 4 days and not to consider this PH. He informed that if CSR funds are released he would have developed schools, roads and provide street lights in the village, however, the industries in the SEZ never supported with CSR funds.

He informed that he requested several times to M/s. Aurobindo company to provide first aid center in the village so that he can appoint a doctor and provide the basic medical treatment in village. He said that they have requested the demands in polite manner to all the industries instead of agitation. And informed that the Hetero drugs HR Mr. Chandra Reddy used to support their village by providing books & bags for schools children, providing water filters and constructing the walls, but the present Hetero drug HR is not supporting their village.

He also informed that no employment was given to local people and requested to give employment to the locals based on education qualification and give suggestions to the villages based on the which qualification employment will be given. He raised that due to industries in SEZ land, air and water are polluted and requested TSIIC to identify the industries that discharge waste water and take action on them. He also said that orders should be given to the industries that waste water should not be released. Because of this water pollution from SEZ, he is unable to sell the land for so many years. He informed that TSIIC should check with the MoU that how much capacity of waste water is generated and discharged.

He informed that, if agitation is started by all the villages it sure that all the companies will be closed. He requested to give seats to the local children in the universities and colleges that are established within the SEZ. He said that, he is not against the development of industries, but insisted that there should be pollution free. He requested the officials to conducted the PH again in one week.

20. Smt. Mungli, Uppalapalli, YellagaddaThanda: She informed the official that, she has lost the land due to development of SEZ and requested the officials to provide a job opportunity in the SEZ as she have 3 children, whom she have to take care. She also informed that from the past 3 years she is trying for job in SEZ, but the industry people won't allow them inside the SEZ as she belongs to from Tanda. She said that they are not listening to her and giving job opportunity

(24)

and informed that they doesn't need any money or anything only she want job to grow her children.

The Additional Collector concluded the public hearing by asking Smt. Mungli to come on Monday for prajavani at Collectarate office.

The Environmental Engineer, TSPCB, Hyderabad thanked the people and NGOs for their peaceful participation in their meeting. She thanked once again the participants for offering their views, suggestions and for their cooperation in conducting public hearing. The unedited video of the entire proceedings including the written representations and the minutes of the meeting would be sent to the SEIAA, MoEF, GoI for taking further action. The copy of the minutes of the meeting will be made available on TSPCB web site.

The public hearing was concluded.

Representations received in this connection are enclosed herewith.

List of the public participated in the public hearing is appended.

**Environmental Engineer,
TSPCB, RO, Hyderabad**

3/11

**Additional Collector,
Mahabubnagar District**

Item No.06:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.24 of 2023 (SZ)

IN THE MATTER OF:

Kosgi Venkataiah,
Telangana & Ors.

.... Applicant(s)

Versus

Union of India
Rep. by its Secretary,
MoEF&CC, New Delhi and Ors.

...Respondent(s)

Date of hearing: 17.04.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Shivang Singh represented
Ms. Mamatha.

For Respondent(s): Mr. G.M. Syed Nurullah Sheriff for R1.
Ms. Niveditha represented
Mrs. H. Yasmeen Ali for R2 & R6.
Mr. D.S. Ekambaram for R3.
Mr. Rajaprabhakar represented
Mr. T. Sai Krishnan for R4.
Ms. S. Deepika for R7.

26

Mr. Shravan for R12.

Mr. B. Prashant Nadaraj for R14.

ORDER

1. Today, the learned counsel for the applicant submitted that the order dated 09.05.2024 passed by this Tribunal has been complied with by submitting the factual details. However, the same has not yet been uploaded and was only sent to the Registry by e-mail dated 16.04.2025, citing a technical glitch as the reason.

2. Meanwhile, the learned counsel appearing for the MoEF&CC would state that the ToR which was issued in the year 2021 is over by the end of the 4th year. So far, no renewal application has been filed either by the Telangana Industrial Infrastructure Corporation (TIIC) or by any individual private respondents.

3. Therefore, the operation of each of the units is deemed to be illegal in the absence of valid approval.

4. To be noted is that there is also a Writ Petition pending before the Hon'ble High Court of Telangana in **W.P. No.20924 of 2023** for the inaction on the part of the regulatory bodies.

5. So, let the SEIAA - Telangana, TIIC and Telangana State Pollution Control Board file a detailed report on this aspect before the date of the next hearing.

6. Let the MoEF&CC also file a report on the action taken for the non-compliance of the statutory requirements.

7. Post the matter on 13.06.2025.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.24/2023(SZ)
17th April, 2025. AD.



